

Central Administrative Tribunal, Principal Bench, New Delhi

O.A.No.2842/2004

New Delhi, this the 29<sup>th</sup> day of November, 2004

Hon'ble Mr.Justice V.S. Aggarwal, Chairman  
Hon'ble Mr.S.K. Malhotra, Member(A)

Mr.R.P. Chahar,  
Principal,  
Kendriya Vidyalaya Joshimath,  
Dist. Chamoli (UA)

....Applicant

(By Advocate: Ms.Kanika Vadhera,proxy for Shri A.K. Vadhera)

Versus

1. Commissioner  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-16
2. Chairman,  
Kendriya Vidyalaya Sangathan,  
C/o 18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-16
3. Kendriya Vidyalaya Sangathan,  
Through,  
The Joint Commissioner (Administration)  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-16

....Respondents

Order(Oral)Justice V.S. Aggarwal, Chairman

Learned counsel for the applicant states that as yet since the applicant has not received any such order, she may be permitted to withdraw the present petition with liberty to file a fresh one in case such an order is received.

2. Allowed as prayed. Subject to aforesaid, dismissed as withdrawn.

Issue DASTI order.

Malhotra  
( S.K. Malhotra )  
Member(A)

Ag  
( V.S. Aggarwal )  
Chairman

/dkm/